

(e) and (f) The Staff Inspection Unit (SIU) of the Ministry of Finance, submitted its report on work measurement study of the Institute on 30th July, 2009. SIU has recommended for creation of 30 posts including 15 teaching posts and abolition of 99 posts in various grades. After having examined the report, Ministry has asked the Institute to take further necessary action in the matter.

Post matric scholarship for OBC students of Maharashtra

4611. DR. BHARATKUMAR RAUT: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the proposal for release of Central assistance under Post Matric Scholarship for Other Backward Class students of Maharashtra State is long pending before the Ministry;

(b) whether a proposal for reimbursement of Rs. 1595.20 crores spent by the State Government during 2001-02 to 2011-12 under this scheme has been submitted to the Ministry as the aforesaid scheme is totally Centrally sponsored scheme; and

(c) by when it is likely to be released?

THE MINISTER OF STATE IN MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Proposal for release of Rs. 1414.11 crore for the period 2001-02 to 2011-12 under the Centrally Sponsored Scheme of Post-Matric Scholarship to students belonging to Other Backward Classes was received from the State Government of Maharashtra during 2011-12. An amount of Rs. 191.35 crore was released to State Government of Maharashtra during the said period under the above scheme, against the total amount of Rs. 1537.73 crore released to all State Governments/Union Territories under the scheme. Funds are released based on annual budgetary allocations and no arrear payments are made to State Governments/Union Territories.

Quota for OBCs in government services

4612. SHRI BAISHNAB PARIDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the quota for OBCs in Government services in Odisha State has been reduced from 27 per cent to 11 per cent in view of the judgement of Odisha High Court, as the total reservation quota need not cross 50 per cent of the total, in view of constitutional provisions;

(b) whether in Tamil Nadu and Karnataka States, such a quota has been increased, under Schedule IX of the Constitution;